

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION 511 of 96 dt. 24-4-96

Between

M. Sreeramulu : Applicant

and

1. The Chief Personnel Officer
SC Rly., Rail Nilayam, Secunderabad

2. The Dy. Chief Mech. Engineer
Carriage Repair Shop, Tirupati : Respondents

Counsel for the applicant : S. Rama Murthy Reddy
Advocate

Counsel for the respondents : N.R. Devaraj, SC for Rly.

CORAM

Hon. Mr. Justice M.G. Chaudhari, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Judgement

(Oral order per Hon. Mr. Justice M.G. Chaudhari, VC)

Heard Sri Rama murthy for the applicant and Sri Devaraj
for the respondents.

2. The applicant is stated to be similarly placed like
the applicants in OA.354/96 in as much as although he was
selected to the post of Skilled Artisan, which is a Group-C
post, the respondents instead of offering him the said post
offered appointment to a lower post viz. Group-D (Unskilled)
post in Carriage Repair Workshop. However, the grievances of
the applicant is that even he is not given any appointment
in Group-D post so far. He, therefore, seeks a direction

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to the respondents to appoint him as Skilled Artisan or as a Khalasi Group.D in the scale of Rs.750-940 in Carriage Repair Shop, Tirupati.

3. Unfortunately, the applicant does not proceed to challenge the action of the respondents in offering lower post although the applicant had been selected for appointment to a higher post. He seems to be satisfied in getting a job in Group-D post. This course adopted by the respondents came to our notice in other similar matters, also. We have, therefore, requested the General Manager, South Central Railway, to comprehensively reexamine the question and take a suitable policy decision. At the moment, however, as submitted by the learned counsel for the applicant, an order in terms of the order that was passed in OA.354/96 dated 14-3-1996 may be passed. Hence, the following order :

O The respondents are directed that if there be a vacancy existing at present and if there be no vacancy immediately available and then as soon as a vacancy is available in Group-D post the applicant shall be offered appointment on ~~Priority~~ basis before considering appointment of any outsider or fresher.

4. The OA is allowed in terms of the aforesaid order.

1.5.1.1.1
(H. Rajendra Prasad)
Member (Admn)

hechandhar
(M.G. Chaudhari)
Vice Chairman

24 APR 96.

Dated : April 24, 96
Dictated in Open Court

Prabhu
Deputy Registrar (S)

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To

1. The Chief Personnel Officer, SC Rly,
Railnilayam, Secunderabad.
2. The Deputy Chief Mech.Engineer,
Carriage Repair Shop, Tirupati.
3. One copy to Mr.S.Rama Murthy Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

✓ AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: *26/4/1996*

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. *511/96*

T.A.No. (w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

